

(2020) 10 GUJ CK 0005

In the Gujarat High Court

Case No : R/Special Criminal Application No. 4009 Of 2020

Hetalben Fatehsingh Waghela

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 01-10-2020

Acts Referred:

Constitution Of India, 1950 — Article 226, 227
Code Of Criminal Procedure, 1973 — Section 451, 482
Gujarat Prohibition Act, 1949 — Section 65(A)(E), 81, 98, 98(2), 99, 116(B)

Citation : (2020) 10 GUJ CK 0005

Hon'ble Judges : Dr. Ashokkumar C. Joshi, J

Bench : Single Bench

Advocate : Dharmesh R Patel, Nisha Thakore

Final Decision : Allowed

Judgement

Dr. Ashokkumar C. Joshi, J

1. The petitioner has filed this application seeking to invoke extra ordinary jurisdiction to this Court under Articles 226 of the Constitution of India, mainly supervisory jurisdiction so also inherent powers under Section 482 of the Code of Criminal Procedure to quash and set aside the order passed by the learned Additional Judicial Magistrate First Class, Kalol dated 14/7/2020 in Criminal Misc. Application No. 182/2020 and the order passed by the learned 3rd Additional Sessions Judge, Panchmahals at Halol dated 30.7.2020 in Criminal Revision Application No. 16/2020 and to release the muddamal vehicle - Maruti Suzuki Swift VDI bearing Registration No. GJ-06-FC-6494 in connection with the FIR being CR No. 11207036200552/2020 registered with Kalol Police Station, District - Panchmahals for the offence punishable under Sections 65(A)(E), 81, 98(2) and 116(B) of the Gujarat Prohibition Act.

2. Heard learned advocate Mr. Dharmesh R. Patel for the petitioner and learned APP Ms. Nisha Thakore on behalf of the Respondent State of Gujarat through video conference.

Factual Matrix of the case:

3. It is the case of the petitioner that the petitioner is the owner of muddamal vehicle. It is submitted that by virtue of provisions of Section 98 of the Prohibition Act, there is clear embargo for handing over the custody of the vehicle used in the offence pending the trial and if the vehicle is lying at the Police Station for more time, there will be physical damage to it, therefore interference of this Hon'ble Court is required and therefore, this Court may be pleased to allow this application in the interest of justice.

4. It is contended that as per the allegations made in the FIR as per the secret information received by the investigating officers, the vehicle was seized as the vehicle in question was found with liquor worth Rs.27,880/-, and accordingly, an FIR came to be registered.

5. It is also contended that petitioner has purchased the muddamal vehicle and the said vehicle is lying in Police Station in abandoned condition. Therefore, the present petition is filed for releasing captioned muddamal vehicle.

6. Learned advocate for the petitioner time and again vehemently submitted that the co-ordinate Bench passed the order in favour of the petitioner in identical cases. Further learned advocate for the petitioner has placed reliance upon the judgments of co-ordinate Bench (1) in case of Ritesh Bishmber Agrawal vs. State of Gujarat in Special Criminal Application No. 5533 of 2018 order dated 18.01.2019, (2) in case of Ganibhai Yusufbhai Jamroth vs. State of Gujarat in Special Criminal Application No. 2776 of 2020 order dated 07.07.2020, (3) in case of Ranjitbhai Ishvarbhai Chunara (Vaghela) vs. State of Gujarat in Special Criminal Application No. 7631 of 2019 order dated 12.06.2020, (4) in case of Zala Mahendrasinh Kirtisinh vs. State of Gujarat in Special Criminal Application No. 2717 of 2020 order dated 26.06.2020, (5) in case of Prajapati Rajendrakumar Rameshbhai Vs. State of Gujarat in Special Criminal Application No. 2692 of 2020 order dated 14.07.2020 and also placed reliance upon the judgment delivered by the Hon'ble Apex Court in case of Sunderbhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638.

7. Per contra, learned APP for the Respondent - State has vehemently argued that if the said muddamal vehicle is released, in that case there are all chances of committing the same offence in future under the Prohibition Act, however, learned APP has fairly submitted that there are seven antecedents registered against the petitioner.

8. Having heard the arguments advanced by both the sides, without determining the other issues in reference to Sections 98 and 99 and other provisions of the said Act, and reserving that to be determined in future in appropriate proceedings being contentious issue, this Court is not inclined to enter into that arena in the present matter and instead exercised the powers vested under Articles 226 and 227 of the Constitution.

9. With respect, the Coordinate Bench in case of Anilkumar Ramlal @ Ramanlaji Mehta Vs. State of Gujarat in Special Criminal Application No. 2185 of 2018 dated 05.04.2018 has also returned the captioned involved vehicle in the Prohibition Act under Articles 226 and 227 of the Constitution by exercising its powers even at initial stage.

10. Having heard the arguments advanced by both the sides, it would be worthwhile to refer profitably at this stage to the observations made by the Hon'ble Apex Court that within a period of six months from the date of production of the vehicle before the concerned Court, needful be done. Further, the Hon'ble Apex Court also went to the extent of directing that where the vehicle is not claimed by the accused, owner, or the Insurance Company, or by third person, then such vehicle may be ordered to be auctioned by the Court, if the said vehicle is insured with the insurance company then Insurance Company be informed by the Court to take possession of the vehicle which is not claimed by the owner or third person. If the Insurance company fails to take possession, the vehicle may be sold as per the direction of the Court. The Court would pass such orders, then within a period of six months from the date of production of such vehicle before the Court. It is also directed that before handing over such possession of vehicle, appropriate photographs of the said vehicle should be taken and detailed panchnama should also be prepared. The Hon'ble Apex Court also held that to specifically direct the concerned Magistrate would take immediate action for seeing powers under Section 451 of the Code and properly exercise and articles are not kept for long time at the Police Station, in any case, for not more than 15 days to one months. It is therefore, directed this object can also be achieved however, there should be proper supervision by the Registry of the concerned High Court in seeing that Rules framed by the High Court with regard to such articles are implemented properly.

11. Further, learned APP has submitted that there are seven antecedents registered against the petitioner, but, with respect, it is nobody's case that same vehicle is used in all earlier offences, and therefore, the petitioner cannot be denied the interim possession of vehicle on the basis of the judgment of Hon'ble Supreme Court in case of Sunderbhai Ambalal Desai Vs. State of Gujarat (Supra), this Court is inclined to exercise extraordinary powers under Articles 226 and 227 of the Constitution. This Court has perused the report of Investigating Officer as submitted by learned APP which is taken on record.

12. It observed by the Hon'ble Apex Court in case of Sunderbhai Ambalal Desai Vs. State of Gujarat (Supra), which reads as under:

"15. Learned Senior Counsel Mr. Dholakia, appearing for the State of Gujarat further submitted that at present in the Police Station premises, number of vehicles are kept unattended and vehicles become junk day by day. It is his contention that appropriate directions should be given to the Magistrates who are dealing with such questions to hand over such vehicles to its owner or to the person from whom the said vehicles are seized by taking appropriate bond and

the guarantee for the return of the said vehicles if required by the Court at any point of time.

16. However, the learned counsel appearing for the petitioners submitted that this question of handing over vehicles to the person from whom it is seized or to its true owner is always a matter of litigation and a lot of arguments are advanced by the concerned persons.

17. In our view, whatever be the situation, it is of no use to keep such -seized vehicles at the police stations for a long period. It is for the Magistrate to pass appropriate orders immediately by taking appropriate bond and guarantee as well as security for return of the said vehicles, if required at any point of time. This can be done pending hearing of applications for return of such vehicles."

13. This Court has assistance of orders passed by the co ordinate Bench in case of Ritesh Bishmber Agrawal vs. State of Gujarat in Special Criminal Application No. 5533 of 2018 order dated 18.01.2019, (2) in case of Ganibhai Yusufbhai Jamroth vs. State of Gujarat in Special Criminal Application No. 2776 of 2020 order dated 07.07.2020, (3) in case of Ranjitbhai Ishvarbhai Chunara (Vaghela) vs. State of Gujarat in Special Criminal Application No. 7631 of 2019 order dated 12.06.2020, (4) in case of Zala Mahendrasinh Kirtisinh vs. State of Gujarat in Special Criminal Application No. 2717 of 2020 order dated 26.06.2020, wherein, muddamal vehicle was used in offences under the Prohibition Act released by this Court at many occasions.

14. Resultantly, in-fieri this application is allowed. The order passed by the learned Additional Judicial Magistrate First Class, Kalol dated 14/7/2020 in Criminal Misc. Application No. 182/2020 and the order passed by the learned 3rd Additional Sessions Judge, Panchmahals at Halol dated 30.7.2020 in Criminal Revision Application No. 16/2020 are hereby set aside and the authority concerned is directed to release the vehicle of petitioner - Maruti Suzuki Swift VDI bearing Registration No. GJ-06-FC-6494 in the terms and conditions that the petitioner:

- (i) Shall furnish, by way of security, bond as per valued cited in Panchnama or seizure memo and solvent surety of the equivalent amount;
- (ii) Shall file an undertaking before the trial Court that prior to alienation or transfer in any mode or manner, prior permission of the concerned Court shall be taken till conclusion of the trial,
- (iii) Shall also file an undertaking to produce the vehicle as an when directed by the trial Court;
- (iv) If the I.O. finds use of vehicle in such illegal activity by the present petitioner then this order shall stand cancel and the vehicle will be seized.

15. Before handing over the possession of the vehicle to the petitioner, necessary photographs shall be taken and a detailed Panchnama in that regard, if not

already drawn, shall also be drawn for the purpose of trial.

16. If, the I.O. finds it necessary, VIDEOGRAPHY of the vehicle also shall be done. Expenses towards the photographs and the videography shall be BORNE by the petitioner. This petition is allowed.

17. Rule is made absolute. The Registry is directed to communicate this order by Fax / by E-mail to the concerned Court and Police Station.